

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

REGN.NO. CA 1685/89

Dated: 29.8.1989

Shri S.P.Singh ..... Applicant.

Vs.

Union of India & another .... Respondents

CORAM: HON'BLE MR. P. K. KARTHA, VICE CHAIRMAN  
HON'BLE MR. P.C. JAIN, MEMBER

For the Applicant .... Shri Umesh Mishra,  
Counsel.

( Judgement of the Bench delivered by  
Hon'ble Mr. P.K.Kartha, Vice Chairman)

The applicant has filed this application under Section 19 of the Administrative Tribunals Act, 1985 praying that the respondents be directed to decide his appeal dated 6.7.1988 within one month or at an early date. The appeal filed by the applicant which is Annexure-B, page 13 of the paperbook, appears to have been filed within time prescribed under the Central Civil Services (Classification, Control & Appeal) Rules, 1965.

2. In the circumstances, we direct the respondents to dispose of the appeal, filed by the applicant, as expeditiously as possible and in no case later than 30th October, 1989.

3. The application is disposed on the above lines at the admission stage itself. There shall be no order as to costs.

*(Signature)*  
( P.C.JAIN )  
MEMBER

*(Signature)*  
( P.K.KARTHA )  
VICE CHAIRMAN